

ITEM NO.42

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.

Respondent(s)

(WITH IA No. 75407/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 75406/2024 - INTERVENTION/IMPLEADMENT)

Date : 15-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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Mr. VP Singh, Adv.

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Mr. Vatsal Joshi, Adv.

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Mr. Ishaan Sharma, Adv.
Mr. Sarthak Karol, Adv.

Mr. Uday B. Dube, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The issue is whether the provisions for TDS will apply to allowances payable to the judicial officers under the Second National Judicial Pay Commission. Mr N Venkataraman, Additional Solicitor General, has indicated that he would have the issue examined in the Revenue Department of the Ministry of Finance.
- 2 On the request which has been communicated by Mr N Venkataraman, further deliberation on this aspect shall stand over to 5 August 2024.
- 3 As regards the issue of the applicability of the National Pension Scheme to judges in the district judiciary, list the proceedings for hearing on 22 July 2024 at 2 pm.

IA Nos 75406, 75407 and 143933 of 2024

- 4 Issue notice.
- 5 Ms Prerna Singh, counsel, accepts notice on behalf of the State of Andhra Pradesh and seeks a week's time to take instructions.
- 6 Liberty to serve the Standing Counsel for the State of Telangana.
- 7 List the IAs on 22 July 2024 at 2 pm.

IA Nos 4137 and 4124 of 2024

- 8 Issue notice.
- 9 Liberty to serve the Standing Counsel for the State of Kerala.
- 10 List the IAs on 22 July 2024 at 2 pm.

**(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**